

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KDP BUILDWELL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KDP BUILDWELL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21 st April, 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PTC067632
5.	Address of the registered office and principal office (if any) of corporate debtor	A-213 SHANT GLOBAL CHAMBER VIKAS MARG SHAKARPUR NEW DELHI-110092
6.	Insolvency commencement date in respect of corporate debtor	21 st December, 2021 (Order received on 24 th December, 2021)
7.	Estimated date of closure of insolvency resolution process	19 th June 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajiv Rattan Reg No.- IBBI/IPA-001/IP-P00901/2017-2018/11501
9.	Address and e-mail of the interim resolution professional, as registered with the Board	RTF-32, Royal Tower Market, Shipra Suncity, Indirapuram, Ghaziabad-201014 Email- carajivrattan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2F-CS-52, Ansal Plaza, Sector-1 Vaishali, Ghaziabad-201010 Email- cirp.kdpbuildwell@gmail.com
11.	Last date for submission of claims	7 th January, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. IP Rajeev Lochan (IBBI/IPA-002/IP-N00606/2018-2019/11885) 2. IP Anil Mittal (IBBI/IPA-003/N-00305/2020-2021/13289) 3. IP Radhey Shyam Yadav (IBBI/IPA-001/IP-P-01496/2018-2019/12255)

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms for the submission of claims can be downloaded from the website of www.ibbi.gov.in. The detail profile of authorized representative can be obtained by sending mail to cirp.kdpbuildwell@gmail.com
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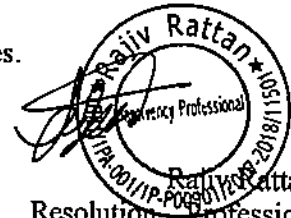
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the KDP Buildwell Private Limited on 21ST December, 2021.

The creditors of KDP Buildwell Private Limited are hereby called upon to submit their claims with proof on or before 7th January, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Interim Resolution Professional
IBBI/PA-001/IP-P00901/2017-2018/11501

Date: 27.12.2021
Place: New Delhi